

ITEM NO.33

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16762-16769/2023

(Arising out of impugned final judgment and order dated 12-07-2023 in LPA No. 537/2023 12-07-2023 in LPA No. 538/2023 12-07-2023 in LPA No. 542/2023 12-07-2023 in LPA No. 543/2023 12-07-2023 in LPA No. 544/2023 12-07-2023 in LPA No. 545/2023 12-07-2023 in LPA No. 546/2023 12-07-2023 in LPA No. 547/2023 passed by the High Court of Delhi at New Delhi)

GO AIRLINES INDIA LIMITED

Petitioner(s)

VERSUS

SMBC AVIATION CAPITAL LIMITED

Respondent(s)

(WITH IA No. 151184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Ramji Srinivasan, Sr. Adv.
Ms. Pratiksha Mishra, AOR
Mr. Shreyas Edupuganti, Adv.
Mr. Vishnu Shriram, Adv.
Ms. Kaarunya Lakshmi, Adv.
Ms. Namrata Saraogi, Adv.
Ms. Kartik Pandey, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vaijayant Paliwal, Adv.
Ms. Medha Sachdev, Adv.
Ms. Meghna Rajadhyaksha, Adv.
Mr. Rishabh Jaisani, Adv.
Ms. Riya Basu, Adv.
Ms. Mehak Nayak, Adv.
Mr. Harit Lakhani, Adv.
Mr. Keshav Sehgal, Adv.
Mr. S. S. Shroff, AOR

Mr. Dhruv Mehta, Sr. Adv.
Ms. Marylou Bilawala, Adv.
Mr. Dhruv Khanna, Adv.

Ms. Sharleen Lobo, Adv.
Ms. Priya Desai, Adv.
Mr. Chiranjivi Sharma, Adv.
Ms. Apoorva Kaushik, Adv.
Ms. Neetika Sharma, Adv.
Mr. Girish Shankar, Adv.
Mr. Uday Mathur, Adv.
Mr. Shyam Agarwal, Adv.
Mr. Pranaya Goyal, AOR

Mr. Pai Amit, AOR
Mr. Nimish Vakil, Adv.
Ms. Bhavana Duhoon, Adv.
Mr. Abhiyudaya Vats, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Proceedings under Article 226 of the Constitution are pending before a Single Judge of the High Court of Delhi. The petitions are being argued on a day to day basis. The jurisdictional issues which are sought to be raised in these proceedings can be addressed before the High Court.
- 2 The Special Leave Petitions are dismissed.
- 3 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**